

**GOVERNMENT OF INDIA
NEW AND RENEWABLE ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:3306
ANSWERED ON:31.08.2012
PENALTY PROVISIONS IN JNNSM
Chaudhary Shri Jayant

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the number and capacity of successful grid connected solar projects under Phase-I of Jawaharlal Nehru National Solar Mission (JNNSM);
- (b) whether all the short-listed projects under Phase-I of the mission have been successfully implemented;
- (c) if so, the details thereof;
- (d) whether the Government has made penalty provision in case of delay in commissioning the projects or any other provision to penalize the project developer in case of default;
- (e) if so, the details of the project-wise penalty collected under Batch-I, Phase-I of said Mission; and
- (f) if not, the reasons therefor?

Answer

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH)

(a): A total of 81 projects with 1054 MW capacity have been selected under Phase – I of Jawaharlal Nehru National Solar Mission (JNNSM).

(b)&(c): Details of projects implemented under JNNSM Phase – I are as follows:

1) Migration Scheme: 11 Solar PV Projects of total capacity of 48 MW have been commissioned.

2) Batch – I: 26 Solar PV Projects of total capacity of 130 MW have been commissioned.

3) The Solar Thermal Projects for 30 MW under Migration Scheme and 470 MW under Batch-I are scheduled for commissioning in February 2013 and May 2013, respectively.

4) The Solar PV Projects for 340 MW under Batch-II are scheduled for commissioning by February 2013.

(d),(e)&(f): Yes. Madam. The details of the project-wise commissioning and penalty collected for delay in commissioning projects under Batch-I of JNNSM Phase-I are given at Annexure – I.